

(ix) Notification G. S. R. No. 2020, dated the 23rd August, 1969 (in English).

(x) Notification G. S. R. No. 2021, dated the 23rd August, 1969 (in Hindi).

(xi) Notification G. S. R. No. 2022, dated the 23rd August, 1969 (in English).

(xii) Notification G. S. R. No. 2023, dated the 23rd August, 1969 (in Hindi).

(xiii) Notification G. S. R. No. 2024, dated the 23rd August, 1969 (in English).

(xiv) Notification G. S. R. No. 2025, dated the 23rd August, 1969 (in Hindi).

[Placed in Library. See No. LT-2085/69 for (i) to (xiv).]

(xv) Notification G. S. R. No. 2148, dated the 30th August, 1969, (in English).

(xvi) Notification G. S. R. No. 2149, dated the 30th August, 1969 (in Hindi).

(xvii) Notification G. S. R. No. 2150, dated the 30th August, 1969 (in English).

(xviii) Notification G.S.R. No. 2151, dated the 30th August, 1969 (in Hindi).

(xix) Notification G. S. R. No. 2212, dated the 13th September, 1969 (in English).

(xx) Notification G. S. R. No. 2213, dated the 13th September, 1969 (in Hindi).

(xxi) Notification G. S. R. No. 2214, dated the 13th September, 1969 (in English).

(xxii) Notification G. S. R. No. 2215, dated the 13th September, 1969 (in Hindi).

(xxiii) Notification G. S. R. No. 227, dated the 30th September, 1969 (in English).

(xxiv) Notification G.S.R. No. 2275, dated the 30th September, 1969 (in Hindi).

[Placed in Library. See No. LT-1948/69 for (xv) to (xxiv).]

NOTIFICATION UNDER THE BENGAL FINANCE (SALES-TAX) ACT, 1941

SHRI R. K. KHADILKAR : Sir, I also beg to lay on the Table a copy of Notification No. F. 4(144)/68-Fin. (G), dated the 23rd September, 1969 (in English and Hindi), under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, publishing the Delhi Sales Tax (Second Amendment) Rules, 1969, issued by the Delhi Administration. [Placed in Library. See No. LT-1944/69].

NOTIFICATION UNDER THE INCOME-TAX ACT, 1961 AND THE COMPANIES (PROFITS) SURTAX ACT, 1964

SHRI R. K. KHADILKAR : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Revenue and Insurance) Notification G. S. R. No. 2363, dated the 30th September, 1969 (in English), issued under the Income-tax Act, 1961 and the Companies (Profits) Surtax Act, 1964.

[Placed in Library. See No. LT-1951/69.]

NOTIFICATIONS UNDER THE CENTRAL SALES TAX ACT, 1956

SHRI R. K. KHADILKAR : Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under sub-section (2) of section 13 of the Central Sales Tax Act 1956:—

(i) Notification G. S. R. No. 2364, dated the 30th September, 1969 (in English), publishing the Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1969.

(ii) Notification G. S. R. No. 2365, dated the 30th September, 1969 (in Hindi), publishing the Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1969.

[Placed in Library. See No. LT-1945/69 for (i) and (ii).]

MESSAGE FROM THE LOK SABHA

THE PATENTS BILL, 1967

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

“I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on